Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.304/2017 in O.A. No.3411/2015

Wednesday, this the 23rd day of August 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

N C Goel Lecturer (Selection Grade) s/o Mr. Damodar Dass r/o G-1106, Amrapali Sapphire Sector 45, Noida – 201 301

Aged around 65 years Presently posted at: Pusa Polytechnic

..Applicant

(Mr. Sourabh Ahuja, Advocate)

Versus

- Ms. Puniya Salila Srivastava
 Principal Secretary
 Department of Training & Technical Education
 Muni Maya Ram, Pitampura, Delhi 110 088
- 2. Mr. M M Kutty Chief Secretary, GNCT of Delhi Delhi Sachivalaya, Players Building IP Estate, New Delhi
- 3. Mrs. S B Qureshi
 Principal
 Pusa Polytechnic (now Pusa Institute of Technology)
 Directorate of Training & Technical Education,
 GNCT of Delhi, Pusa
 New Delhi

..Respondents

(Mr. N K Singh, Advocate for Mrs. Avnish Ahlawat, Advocate)

ORDER (ORAL)

Justice Permod Kohli:

The order passed by this Tribunal dated 08.02.2017 in O.A. No.3411/2015 was challenged before the Hon'ble High Court of Delhi in

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W.P. (C) No.6305/2017. The Hon'ble High Court, vide its order dated 04.08.2017, has permitted the petitioners before it (respondents before this Tribunal) to withdraw the said W.P. with liberty to move R.A. in the said O.A. Learned proxy counsel for respondents states that R.A. has been filed by them on 16.08.2017 vide diary No.6820. Since the R.A. is required to be considered, it is not deemed appropriate to proceed with the contempt proceedings. C.P. dropped at this stage, with liberty to revive it after the disposal of the R.A. and depending upon the outcome thereof.

(K.N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

<u>August 23, 2017</u> /sunil/